

FIR No.: 260/2020  
U/s 356/379/34 IPC  
PS- Civil Lines  
State Vs. Aman

14.08.2020

(Through Video Conferencing at 10.45 am)

*This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.*

Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 03.08.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. She further argued that accused is bed ridden and cannot even move. Ld. Counsel for accused has also filed additional documents. It is further submitted by Id. Counsel that if the accused is not enlarged on bail, then he may become permanently disable. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that police custody of accused is to be taken for recovery of case property.

Heard, Perused.

Perusal of record reveals that no application has been moved by IO for taking police custody till date. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 10,000/- with one surety of like amount subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called.
2. That the accused person(s) shall attend the Court as per

**conditions of bond to be executed.**

**3. That the accused person(s) shall not commit similar offence and;**

**4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not temper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)  
MM-6(C)/THC/Delhi/14.08.2020

FIR No.: 268/2020  
U/s 356/379/34 IPC  
PS- Civil Lines  
State Vs. Aman

14.08.2020

(Through Video Conferencing at 10.45 am)

*This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.*

Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 03.08.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. She further argued that accused is bed ridden and cannot even move. Ld. Counsel for accused has also filed additional documents. It is further submitted by Id. Counsel that if the accused is not enlarged on bail, then he may become permanently disable. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that TIP of accused got failed as complainant did not identify him and case property also not got recovered from possession/ at the instance of accused. It is also submitted by IO in the reply that accused may be released from the present case.

Submissions heard. Perused.

There is no evidence against the accused as complainant failed to identify the accused during TIP proceedings and nothing has been recovered from the possession/ at the instance of accused. Hence, I am of the considered



view that instead of releasing the accused on bail, accused be released from the proceedings on furnishing of personal bond for the sum of Rs. 5000/- to the satisfaction of concerned Jail Superintendent.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

  
(MANOJ KUMAR)

MM-6(C)/THC/Delhi/14.08.2020

14.08.2020

(Through Video Conferencing at 10.45 am)

*This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Aman.*

Present : None for the State.

Ms. Afsan, Id. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 03.08.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. She further argued that accused is bed ridden and cannot even move. Ld. Counsel for accused has also filed additional documents. It is further submitted by Id. Counsel that if the accused is not enlarged on bail, then he may become permanently disable. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that TIP of accused got failed as complainant did not identify him and case property also not got recovered from possession/ at the instance of accused. It is also submitted by IO in the reply that accused may be released from the present case.

Submissions heard. Perused.

There is no evidence against the accused as complainant failed to identity the accused during TIP proceedings and nothing has been recovered from the possession/ at the instance of accused. Hence, I am of the considered view that instead of releasing the accused on bail, accused be released from the

proceedings on furnishing of personal bond for the sum of Rs. 5000/- to the satisfaction of concerned Jail Superintendent.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/14.08.2020

14.08.2020

**Joined through Video conferencing at 11.10 am.**

**This is an application for releasing of vehicle on superdari filed through electronically by applicant.**

Present : None for the State.

One Mr. Dinesh joined the meeting through Cisco Webex.

Reply filed by the IO through electronically. Perusal of reply shows that some time is required to verify the documents of vehicle.

**So, at the request of IO, be put up for 18.08.2020.**

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar/ Civil Lines and to the e-mail of applicant. The printout of the application, reply and the order be kept for records and be tagged with the final report.

**(MANOJ KUMAR)**

MM-06(C)/THC/Delhi/14.08.2020



FIR No.: 141/20  
U/s 379/356/411/34 IPC  
PS- Sadar Bazar  
State Vs. Abhishek @ Nan

14.08.2020

(Through Video Conferencing at 11.15 am)

*This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Abhishek @ Nan.*

Present : None for the State.

Mr. Sunil Tiwari , ld. Counsel for applicant/accused joined through Cisco Webex.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 16.07.2020. Ld. Counsel argued that accused has been falsely implicated in the present case and recovery has already been effected in the present case. Therefore, it has been prayed that accused be released on bail.

Reply of IO has been filed electronically. Perusal of reply shows that accused has been apprehended and mobile phone got recovered from the possession/ at the instance of accused. Accused is also involved in similar other cases.

Submissions heard. Perused.

Considering the fact that recovery has already been effected in the present case, so, no purpose would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called.
2. That the accused person(s) shall attend the Court as per



conditions of bond to be executed.

3. That the accused person(s) shall not commit similar offence and;

4. That the accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not temper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/14.08.2020